

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-186-2020****WITH****LD-VC-OCW-115-2020**

Girish Mahale

.... Petitioner.

Versus

State of Goa & Ors.

.... Respondents.

Mr. Girish Mahale, petitioner in person.

Mr. D.Pangam, Advocate General with Ms. Maria Correia, Addl.
Government Advocate for the respondent nos.1, 2, 4, 5 and 6.Mr, S. Katak, Senior Advocate with Mr. Preetam Talalulikar,
Advocate for the respondent no.3.Mr. D.Pangam, Advocate General with Ms. Ankita Kamat, Addl.
Government Advocate for the respondent no8.**Coram : M. S. SONAK, &****SMT. M. S. JAWALKAR, JJ.****Date : : 12th October, 2020**

P.C.:

Heard Mr. Girish Mahale, for the petitioner. He points out that certain documents applied by him under the RTI Act to the Planning Authority have not yet been furnished to him.

2. If that be so, the Planning & Development Authority to dispose off the petitioner's application, seeking information/documents, as expeditiously as possible, and in any case, before the next date.

3. Learned Advocate General states that the copy of the permission has already been furnished to the petitioner but the plan as not been furnished. The Planning & Development Authority, to make available the plan to the petitioner, within one week from today.

4. Besides, we direct the Planning & Development Authority, as well as, the Corporation, to file replies in this matter, within two weeks from today.

5. If, respondent no. 7 wishes to file reply, he may also do so, within two weeks. The copies of the replies to be furnished to the petitioner by email. Once the reply is received, we feel it necessary

to appoint an Amicus Curiae in this matter because the petitioner is not able to clearly put forth the matter. The petitioner also to consider to engage an advocate, to appear on his behalf.

6. The interim order made earlier, to continue, until further orders.

7. Stand over to 02.11.2020.

8. At this stage, Mr. Mahale requests that an Amicus Curiae may be appointed in this matter. We request Mr. Vithal Naik, learned Advocate to appear as Amicus Curiae in this matter.

9. In the intervention application, the intervenor to file an affidavit placing on record whether they have identified similar violations, if not in the State of Goa then atleast in Panaji and whether they have taken any steps against all such violations to the appropriate authorities. Such affidavit to be filed within two weeks from today.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-